GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 5260 TO BE ANSWERED ON 2ND APRIL, 2025

DISPARITY IN COMMISSION STRUCTURE UNDER PDS

5260. SHRI KISHORI LAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of State-wise variations in the commission paid to Public Distribution System (PDS) centres across the country and the reasons for such disparities;
- (b) the total number of PDS centres currently operational in the country including Statewise details of fair price shops and other distribution outlets;
- (c) whether the Government has any proposals to address regional disparities in the commission structure and ensure uniformity across States under the PDS system;
- (d) the details of foodgrains and pulses released to the State of Uttar Pradesh since the last five years; and
- (e) whether the Government has any proposal to set up new godown of Food Corporation of India at Amethi of Uttar Pradesh and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a) to (c): The Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/UT Governments. The operational responsibility including issuance of licenses to Fair Price Shops (FPSs), supervision and monitoring of the functioning of Fair Price Shops etc., rest with the concerned State/UT Government. As per sub-clause (7) of clause 9 of the TPDS (Control) Order, 2015, the State Government shall fix an amount as the fair price shop owner's margin, which shall be periodically reviewed for ensuring sustained viability of the fair price shop operations.

The Central Government has limited role in determining the actual rate of fair price shop dealers' margin/commission/honorarium etc. The Central Government only provides the assistance to States/UTs for meeting the expenditure towards intra-State movement & handling of foodgrains and fair price shop dealers' margin under the NFSA, in accordance with the provisions of Food Security (Assistance to State Governments) Rules, 2015, which inter-alia provides for norms of expenditure and pattern of central sharing. In order to ensure viability of Fair Price Shops, the norms of FPS Dealers margin were enhanced w.e.f. April, 2022 as per the details given below:

Category of States/UTs	Component of FPS dealers' margin	Pre-revised norms (Rate in rupee per quintal)	Revised norms (Rate in rupee per quintal)	Central share (in percentage)
General Category	Basic margin	70	90	50
	Additional margin	17	21	
Special category	Basic margin	143	180	75
	Additional margin	17	26	

However, State Governments are free to fix the actual rates, which can be higher than the norms specified in the rules. Central assistance will be limited to the rates specified in the Rules or the actual average rates for the State as a whole, at which the expenditure was actually incurred by the State Government, whichever is lower.

Therefore, the actual rate of Fair Price Shop dealers' margin may vary from State to State.

A Statement indicating the State/UT wise number of Fair Price Shop in the country is at **Annexure I**.

(d): The details of foodgrains allocation and pulses supplied to the State of Uttar Pradesh, are as below:

(in thousand tons)

Year	Foodgrains	Pulses		
	Allocation	Chana Dal	Masur Dal	
2020-21	5802.85	-	-	
2021-22	8126.60	-	-	
2022-23	6704.91	179164	-	
2023-24	9935.48	*185000	-	
2024-25	9950.393	56291	78777	
Total	40520.233	420455	78777	

^{*}Supplied for ICDS at Bharat Chana Dal rate.

(e): The requirement of Storage capacity in FCI depends upon the level of procurement, requirement of buffer norms and PDS operations for Rice and Wheat mainly. FCI continuously assesses and monitors the storage capacity and based on the storage gap assessment, storage capacities are created/hired.

The capacities are created/hired through the following schemes:

- 1. Construction of Silo's under PPP mode
- 2. Private Entrepreneurs Guarantee (PEG) Scheme
- 3. Central Sector Scheme (CSS)
- 4. Hiring of godown from CWCs/SWCs/State Agencies
- 5. Private Warehousing Scheme (PWS)
- 6. Creation of godowns under Asset Monetization.

At present, there is no proposal to set up/construct new godown of FCI at Amethi (UP) under Private Entrepreneurs Guarantee (PEG), Asset Monetization Scheme and Central Sector Scheme (2017-25)

ANNEXURE REFERRED TO IN PART (a) to (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 5260 DUE FOR ANSWER ON 02.04.2025 REGARDING "DISPARITY IN COMMISSION STRUCTURE UNDER PDS".

Statement indicating State-wise total No. of Fair Price Shops under NFSA

As on 08.02.2025

Sl.	State/UTs	Total no. of Fair Price Shops
1	ANDAMAN AND NICOBAR ISLANDS	416
2	ANDHRA PRADESH	29,791
3	ARUNACHAL PRADESH	1,680
4	ASSAM	34,300
5	BIHAR	50,951
6	CHANDIGARH	NA
7	CHHATTISGARH	13,675
8	DELHI	1,993
9	GOA	452
10	GUJARAT	16,949
11	HARYANA	9,434
12	HIMACHAL PRADESH	5,219
13	JAMMU AND KASHMIR	6,737
14	JHARKHAND	25,228
15	KARNATAKA	20,403
16	KERALA	13,913
17	LADAKH	404
18	LAKSHADWEEP	39
19	MADHYA PRADESH	27,377
20	MAHARASHTRA	52,642
21	MANIPUR	2,339
22	MEGHALAYA	4,735
23	MIZORAM	1,258
24	NAGALAND	1,783
25	ODISHA	12,044
26	PUDUCHERRY	NA
27	PUNJAB	18,150

28	RAJASTHAN	27,062
29	SIKKIM	1,312
30	TAMIL NADU	34,805
31	TELANGANA	17,246
32	THE DADRA AND NAGAR HAVELI AND	114
	DAMAN AND DIU	
33	TRIPURA	2,057
34	UTTAR PRADESH	79,216
35	UTTARAKHAND	9,059
36	WEST BENGAL	20,476
	Total	543,259
